

There is a chance now that the hon. Member may be taken as Chief Minister there. (Interruptions)

Now before going to the next item...

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मेरा यह निवेदन है कि कलकत्ता के अन्दर 500 अस्पताल वर्कर्स की भूमियां जला दी गईं, औरतें रास्ते पर पड़ी हैं, सरकार को कुछ उनके लिए अलटरेनेटिव अरेंजमेंट करना चाहिए...

MR. SPEAKER : I know. The hon. Member has written to me. I am only pleading on his behalf.

श्री रवि राय : हास्पिटल एम्प्लायीज को क्यों हटाया गया... (व्यवधान)...

MR. SPEAKER : I am myself saying that. I got your telegram. Not only that, yesterday, Mr. Hiren Mukerji and other Members came to me and they were also telling me about the hospital. I am trying to get some information from the Minister. I think the Government is also aware of it and they must be looking into it. They too must have got telegrams. I am also communicating with them on your behalf.

श्री श्रीचन्द्र गोयल (चण्डीगढ़) : अध्यक्ष महोदय, मैंने भी हरयाणा के सम्बन्ध में दिया है, 31 तारीख से हरयाणा के कर्मचारी भूख हड़ताल पर बैठे हैं चण्डीगढ़ में...

17.45 hrs.

PAPERS LAID ON THE TABLE

Jayanti Shipping Company (Board of Control) Amendment Rules

THE MINISTER OF TRANSPORT AND SHIPPING

Dr. V. K. R. V. RAO : I beg to lay on the Table a copy of the Jayanti Shipping Company (Board of Control) Amendment Rules, 1968, published in Notification No. G.S.R. 523 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Manage-

ment) Act, 1966. [Placed in Library. See No. LT 828/68].

Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(I) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1968 published in Notification No. G.S.R. 622 in Gazette of India dated the 28th March, 1968.
- (ii) The Northern Rice Zone (Movement Control) Order, 1968, published in Notification No. G.S.R. 623 in Gazette of India dated the 28th March, 1968.
- (iii) G.S.R. 624 published in Gazette of India dated the 28th March, 1968 rescinding certain Orders issued under the said Act.
- (iv) G.S.R. 625 published in Gazette of India dated the 28th March, 1968.
- (v) The Mysore Foodgrains (Regulation of Export) Amendment Order, 1968, published in Notification No. G.S.R. 626 in Gazette of India dated the 28th March, 1968.
- (vi) The Uttar Pradesh Coarse Foodgrains (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 627 in Gazette of India dated the 28th March, 1968.
- (vii) The Delhi Coarse Grain (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 628 in Gazette of India dated the 28th March, 1968.
- (viii) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 629 in Gazette of India dated the 28th March, 1968.